

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 8944- JK (LD) of 2025**

**DATED: - 28 - 07 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 28.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



Annexure to the Government Order No. 8944- JK (LD) of 2025 dated 28.07.2025.

S No.	Title of the Case	OIC
1	UT of J&K vs. Fayaz Ahmad Rather & Ors. (FIR No. 81/2014, P/S Kulgam),	Sh. Nisar Ahmad, DySP Hqrs Kulgam (Mob: 9419008319)
2	FIR No. 23/2023 of P/S Women Cell Doda U/S 363/376/506/201 IPC and 4/5(1) of POCSO Act titled Binod Kumar Vs UT of J&K through P/S Women Cell Doda	Sh. Ajay Anand, DySP, SDPO, Women Cell, Doda
3	FIR No. 41/2025 of P/S Gool U/S 3/4 POCSO Act titled Altaf Hussain Vs UT of J&K through SHO P/S Gool.	Sh. Kuldeep Raj, DySP, SDPO Gool
4	FIR No. 101/2023 u/s 8/21 NDPS Act of P/S Pulwama in Bail titled UT of J&K Vs Mohammad Samad Abbasi.	Mr. Sh Nawaz Ahmed DySP Headquarter P/S Pulwama
5	FIR No. 11/2025 u /s 8/21 NDPS Act P/S Handwara in Bail titled UT of J&K Vs Farooq Ahmad Dar.	Sh Hamid Ali Banday, SDPO P/S Handwara

*Neyyaz*

*Jms*